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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990) C. P-60/03 ordersleet pg_ 1 to 4 INDEX O.A/T.A No...226/.2920... Tedgment Copy- pg +1 to 3 Désposiel Dade-25/08/2006 M.p-244/2000 order sheet pg-1 Dispossel Derde-24/10/2000 1. Orders Sheet. D.A - 226/2000 Pg. 1.....to.3..... 2. Judgment/Order dtd. D2/04/2021 Pg. 1 to 4 allowed 3. Judgment & Order dtd......Received from H.C/Supreme Court 4. O.A. 226/2000 Pg. 1 to 37 5. E.P/M.P. 244/2000 Pg. 1.....to. 5.... 6. RA/CP 60/03 Pg 1 to 4.7 Pg. 1.....to. 5..... 8. Rejoinder Additional Pg. 1 to 4.1 9. Reply In C p-60/03 Pg 1 to 5 10. Any other Papers......pg.....Pg...... 11. Memo of Appearance. 12. Additional Affidavit..... 13. Written Arguments..... 14. Amendement Reply by Respondents..... 15. Amendment Reply filed by the Applicant..... 16. Counter Reply.....

SECTION OFFICER (Jud1.)

In The Central Administrative Tribunal

OF 199

ORDER SHEET APPLICATION NO. 226/2000 O
Applicant(s) Mol. Azhar Aliandores.

Respondent(s) bion & LS'a andores.

Advocate for Applicant(s) Mr. R. Slanma.

Advocate for Respondent(s) C.G. S.C.

Notes of the Registry	Date	Order of the Tribunal
	6.7.00	Present: Hon'ble Mr.S.Biswas. Administrative Member.
In approximation is a local form of the property vide in 199261 PO BD No. 492261 Pated Approximation of the pated approximation of the patential vide in 199261		Heard counsel for the parties. Issue notice on Admission and joint petition. It is observed that the prima facie does not appear to be there is any cause of action as the applicants are having different ceritficate and none
Nadi- Regulaile Gpishild.		of those certificates show that they are continuously driving military vehicles. The license, are of the different dates. At the request of Mr.A.Deb Roy. Sr.C.G.S.C. case is posted on 8.8.00 for argument on admissibility of the part application. List on 8.8.00 for
and Sent to DIS for Grang this restand of 15 16 18 23	LM	Admission. S. Osson Member(A)
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1-13.9.00.

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Note	s of the Registry	Date	Order of the Tribunal
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318/00	\$ 286.	24.	Solver to
7 .		27.9.00	present: The Hon'ble Mr Justice D.N.
•	neomplete address		Chowdhury, Vice-Chairman.
	adent No 2.	,	On the prayer of Mr. R. Sharma, learn
2			counsel for the applicant the case is
2/8/00.	•		adjourned to 24.10.2000 for admission
	•	. • .	Vice-Chairman
÷		pg	
		11/9/21	Commence of the second.
Notice al	ready is and it	24 .10 .00	Heard Mr R. Sharma, learned counsel
respondent	No 1 le 6 vida		for the applicants and Mr A.Deb Roy.
D/No 181	7 61823 dld		learned Sr.C.G.S.C for the respondent
11/7/2000.			Application is admitted. Issue usu notice. Call for the records.
23/11/00			List on 24.11.2000 for written
23-	-11-2000		statement and further orders.
Notice d	inly: Served on	:	
	3,6×7,		Vice-Chairman
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address.	es acce the race of	24.11.0	True realization of the second
Daconn	dant 310-14,5		Two weeks time granted to file written statement. List it or
and stil	1 annitted.		12.12.00 for orders.
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1 310. WV	s hus been bild		Vice-Chairman
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23.11	2000	Mp sur	
- へ めい	a ·	12.12.0	
Y-1K- a	Stale met	-	already filed the written statement.
Rasku	biled by the	-	Case is ready for hearing. List for hearing on 16.2.2001.
Brong des	JINT 117.		l w
16 5 po 600000000000000000000000000000000000			- 17 % .
) nee		lm	Member Vice-Chairman

	<u> </u>		
Notes of the Registry	Date	Order of the Tribunal	
	16.2.01	On the prayer of Mr.R.Sharma learned	
		counsel for the applicant case is	
'		adjourned to 2.4.01 for filing of	
		additional statement.	
		1000has	
		Member Vice-Chairman	
	lm;	; '	
	2.4.2001	Heard the learned counsel for the parties.	
· 11 C and		Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application	
14,5.2001		is allowed. No order as to costs.	
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Order of the Tribunal

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CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A./X.X. No. .226 . . . of 2000

DATE OF DECISION 2.4.2001....

Md. Azhar Ali and 5 others PETITIONER(S)

Mr R. Sharma ADVOCATE FOR THE PETITIONER(S)

VERSUS -

The Union of India and others . RESPONDENT(S)

Mr A. Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE RESPONDENTS

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN
THE HON'BLE MR K.K. SHARMA, ADMINISTRATIVE MEMBER

- 1. Whether Reporters of local pagers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

h

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.226 o. 2000

Date of decision: This the 2nd day of April 2001

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr K.K. Sharma, Administrative Member

- 1. Md. Azhar Ali
- 2. Md Esahar Ali
- 3. Md Salimuddin Khan
- 4. Shri Mahesh Chandra Das
- 5. Shri Hari Chandra Das
- 6. Shri Rameswar Sharma

All are Mazdoors presently serving in 583 Engineer Park Garrison Engineer, Narengi, Guwahati.

.....Applicants

By Advocate Mr R. Sharma

- versus -
- The Union of India, represented by The Secretary to the Government of India, Ministry of Defence, New Delhi.
- 2. The Engineer-in-Chie, New Delhi.
- 3. The Eastern Command, Fort William, Calcutta.
- 4. The Chie, Engineer, Shillong Zone, SE Falls, Shillong.
- 5. The Commandar Works Engineer, Shillong.
- 6. The Commander Works Engineer, Dinjan.
- 7. The Garrison Engineer, Narengi, Guwahati.

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....Respondents

ORDER (ORAL)

CHOWDHURY.J. (V.C.)

The issue pertains to regularisation of service.

- 2. The applicants are six in number. All ox them are presently working as Mazdoors under the respondents. The applicants joined service as Mazdoors and atter obtaining motor driving licence they have been rendering their service to the respondents as MT Driver. All the applicants obtained their driving licences on test and issued by the District Transport Onicer. The respondent authority after verifying the driving licences from their end also provided the applicants with licences for driving of military vehicles including motor cycles, cars/station wagons/lorries etc. The applicants were issued Military Motor Vehicle Driver's licences. By this application these applicants claim for being absorbed as MT Driver with enect from the date of rendering service as MT Driver in the department and to provide the full scale payable to the MT Driver from the date they are discharging their duties. The applicants before moving the Tribunal submitted representation before the respondents. Failing to get proper remedy, they have moved this Tribunal for redressel of their grievances.
- 3. The respondents contested the case and submitted their written statement. According to the respondents these applicants accepted duties assigned to them at various stages as Motor Drivers without any protest. Their applications were considered sympathetically, but they could not quality. The respondents stated that as per GE 583 Engr. Park Part I dated 3.2.1992 and 1.11.1995 the applicants were permitted to ply military vehicle without any higher rank and pay, which they could have rejused. In para 5 of the written statement the respondents have stated that the candidature of the applicants were considered and rejected by the

Screening Board on the following grounds against each individual:

"(a) Md Azhar Ali S/o Md Taker Ali

- : (i) Overage
- ii) Copy of Employment exchange card is not enclosed with the application
- iii) Renewal the driving licence upto 14.11.99 only.
- b) Md Eshar Ali
- : i) Copy or employment exchange card is not enclosed with application.
- c) Md. Salimuddin Khan
- : i) Copy or employment exchange Card is not enclosed with application
- d) Shri Muhesh Chandra Das
- : i) Copy or employment exchange card is not enclosed with application.

Son o. Late Sundie Ch Das

- ii) Validity of Driving licence expired 20.12.99.
- e) Shri Hari Chandra Das
- : i) Copy or employment exchange card is not enclosed with application.
- ı) Shri Kameswar Sharma
- : i) Copy or employment exchange card is not enclosed with
 - application
 - ii) Overaged being date of birth 15.1.60.
 - iii) Validity of licence expired 27.11.97."
- 4. We have given our anxious consideration in the matter. Undoubtedly, these applicants are discharging their duties like that on Motor Driver and they are duly qualitied to work as MT Driver. According to the applicants a number of vacant posts are there. The reasons cited by the respondents for rejection of the candidature of these applicants cannot not be accepted. The applicants are rendering their service as Mazdoors since a long time and they were engaged as such considering the age and other eligibility criteria. They are all departmental candidates and therefore, the reasons assigned by the respondents for rejecting the claims of applicant Nos.1 and 6 on the ground of their being overaged cannot be accepted. Similarly, the grounds for rejecting the claim of the other applicants for not enclosing their Employment Exchange Cards and absence of renewal of Driving Licence is also not a valid ground.

The.....

The employees are working as casual Mazdoors under the respondents and i. Employment Exchange Card was at all essential that cormality could also have been complied with it such notice was issued. On the own showing of the respondents, the applicants possessed the Driving Licences and were driving the vehicles. If the Driving Licences were not renewed the respondent authority could have taken steps or renewal or the same. In the circumstances, the grounds cited by the respondents cannot be accepted, more so, in view of the policy adopted by the respondents for providing promotional avenue to MT Drivers from the Group 'D' employees. A decision for promotion of Group 'D' employees to MT Drivers was taken as ar back as 1995 after the 75th Departmental Steering Committee Meeting held on 11.10.1995, where the JCM Member raised a point to identify a separate category, i.e. Mate (MT Driver) since a large number of qualified Mazdoors, Chowkidars and Safaiwalas were already deployed on the job or driving vehicles without any extra payment thus forcing them to face various types of tension.

- Mr R. Sharma, learned counsel for the applicants, also brought our attention to the decision rendered by the Ernakulam Bench of the Central Administrative Tribunal in O.A.No.737 of 1997, V. Ramadas vs. Union of India and others decided on 2.1.1998, mentioned in 10/98 Swamysnews 69. We have also heard Mr A. Deb Roy, learned Sr. C.G.S.C.
- Considering all the aspects of the matter, we are of the view that this is a case in which the respondents are required to reconsider the matter agreed for absorbing these applicants as MT Driver against available vacancies as well as against the future vacancies subject to their seniority. The respondents while considering the case of the applicants for absorbing them as MT Driver, should also consider, if necessary, to relax the age taking note of the fact that these applicants have been continuously rendering their service as Drivers since the date of their entry into service and also take note of the fact that these applicants are departmental candidates and therefore, their age should be taken note of considering their initial entry as casual Mazdoors.

We are of the view that to rulfil the Constitutional duty and as a model employer, the respondents should take necessary steps for providing them the promotional benefit as MT Driver considering the fact that they have continuously rendered service with the respondents as MT Driver. The respondents shall take all possible steps to remove the grievances of the applicants with utmost expedience.

7. With the above observation the application is allowed. There shall, however, be no order as to costs.

(K. K. SHARMA)
ADMINISTRATIVE MEMBER

(D. N. CHOWDHURY) VICE-CHAIRMAN

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Control Administrative Tribunal

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI.

OA-226/2000

Application under Section 19 of the Administrative Tribunal Act, 1985.

-Between-

Md. Azhar Ali & Ors.

· · Applicants .

-vs-

Union of India & Ors.

· · Respondents

sl.No.	Description	Page Nos.
1.	Application	1 to 12
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3.	Annexure - A	14-29
4.	Annexure - B	30
5.	Annexure - C	31-33
6.	Annexure - D	34.35
7.	Annexure - E'	360
8.	Annexure - F	37-

For use in Tribunal's office

Date of Filing:

Registration :

Signature :

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Filed W. Lather M. Lather Mol. Azhon M. Lather Throughton Anmery Ent Theory Anne on

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI BENCH: GUWAHATI.

O.A. OF 2000

IN THE MATTER OF:

An application under Section 19 of the Administrative Tribunal Act, 1985.

-AND-

IN THE MATTER OF:

- 1. Md. Azhar Ali (MES-225678)
 Son of Md. Taher Ali
- 2. Md. Eshar Ali (MES-225533) Son of Md Ibrahim Ali,
- 3. Md. Salimuddin Khan(MES-225838) S/o Late Abdul Khan
- 4. Sri Mahesh Chandra Das, (MES-22540)
 Son of Late Sundar Ch Das.
- Sri Hari Chandra Das, (MES-225719),
 Son of Sri Madhu Ram Das
- 6. Sri Rameswar Sharma (MES-225708)
 All are Mazdurs presently serving in
 583 Engineer Park Garrison Engineer,
 Narengi, Guwahati.

· · Applicants

-Versus-

DUD

- 1. The Union of India, represented by the Secretary to the Govt. of India, Ministry of Defence, New Delhi.
- 2. Engineer-in-charge, The Lashmiri Gate, New Delhi.
- 3. Eastern Command,
 Port William, Calcutta-21.
- 4. Chief Engineer,
 Shillong Zone, SE Falls,
 Shillong-11.
- Commander Works Engineer,
 S.E.Falls, Shillong-11.
- Commander Works Engineer,Dinjan.
- Garrison Engineer,
 Satgaon, Narengi,
 Guwahati.

.. Respondents

Details of Applications:

1. The particulars against which the application is made:

The application is made for issuance of a Mandamus/direction in respect of appointment in the Posts of Mechanical Transport Drivers from the date of discharging their dutiese as drivers and payment their monthly salaries in the scale of M.T. drivers from the date of rendering their services as M.^T.Drivers.

2. Jurisdiction of the Tribunal:

The applicants declare that the subject matter in this application is within the jurisdiction of this Tribunal.

3. Limitations:

The applicants further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act. 1985.

4. Facts of the Case:

- 4.1 That the xpplicants are citizens of India and permanent resident of Assam.
- That the applicant No.1 joined his service as Mazdoør and discharging his duties to the best of his abilities and to the satisfaction of all cango, The applicant was issued on 12/8/87 with driving licence on Test by the District Transport Officer and thereafter the applicant No.1 was entrusted with the duty of M.T. driver in the department and the respondents extracted his services as MT driver since the day of issuance of his licence on 12/8/87 and the respondent No.7 has been / extracting his service as driver since 12/8/87 till date The applicant No. 2 was appointed as Mazdoor in 1983 and whe was issued on 12/7/83 a driving licence of vehicle by District Transport officer and thereafter the respondent No.7 extracted his services as driver and the respondents extracted his services as MT driver and he was detained for duty of driver since 12/7/83 till date. The applicant No.3 was appointed as Mazdoor and he has been discharging

·4 HeA

has duties as Mazdoor till he was issued with a driving licence of Motor Vehicle on 12/7/83. The respondent No.7 extracted the Services of applicant No. 3 as driver with effect from the date of issuance of Motor Vehicle driving licence issued on 12/7/83 till date. The applicant No. 4 was appointed as Mazdoor on 21/7/79 and he has been discharging his duties as Mazdoor till he was issued with Motor vehicle driving licence on 9/11/90. The respondents extracted his services as MT driver from the date of issue of driving licence on 9/11/90 till date. The applicant No. 5 was appointed as Mazdoor and he has been discharging his duty as Mazdoor till he was issued a Motor Vehicle driving licence on 14/3/88. The respondents extracted the services of the applicant No. 5 as driver with effect from 14/3/88 and the applicant was detailed for Motor vehicle driving duty with effect from 14/3/88 till date. The applicantNo. 6 was appointed as Mazdoor and he has been discharging in such capacity till he was issued with a motor vehicle driving licence in 1984. The respondents extracted his services as driver since the date of issue of licence of Motor Vehicle till date. The applicants further state that they were appointed as Mazdoors and they are paid the scale of pay of Mazdoor. However these applicants are serving as Drivers under the respondents without any scale of pay of drivers till date.

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Copies of extraction of services of the applicants as drivers are annexed hereto as Annexures-'A'series.

In 1998 that twelve numbers of post of Mechanical fransport Drivers are lying vacant under the Commander Works Engineers, Spread Eagle Falls, Shillong and accordingly the applicants forwarded their applications in the post of MT drivers through proper channels being they are qualified to be appointed for the same.

That the applicants state that the Commander Works Engineers, SE Falls, Shillong-II, under communication dated 15/4/98 communicated to the applicants to appear in interview on 28/4/98 in the office of Garrison Engineer, Narengi Division, Guwahati- 22.

A copy of the interview/test for the post of MIR Drivers dtd. 15/4/98 issued by Commander works Engineers, Shillong is annexed hereto as Annexure - B.

That the applicants state that they filed several representations in different occassions including on 2/5/98 and 14/1/99 praying for appointment them in the posts of MT Drivers from the date of discharge

their duties as MT drivers and also prayed for payment of scale in the post of MT drivers and they have not been appointed and not been paid the salaries in the posts of MT drivers.

Copies of representations dtd. 2/5/98 and 14/1/99 are annexed hereto and marked as Annexures- C series.

an appeal on 12/11/99 before the respondents praying for appointing them in the post of MT Drivers and also praying for payment of salary in the scale of pay of MT drivers from the date of their discharging duties as MT Drivers and the said appeal has not been disposed of till date.

A copy of the appeal dtd. 12/11/99 is annexed hereto as Annexure - D.

Engineer, Narengi under Communication dtd. 01/3/2000 communicated to Assistant Garrison Engineer E/M Narengi stating theirin that appointment of MT Drivers in MES of the applicants was taken up with higher Head quarter/ and applications of candidates are must for considering them for interview by the recruitment Board. The applicants accordingly submitted again applications praying for appointment in the post of MT drivers and they have not been invited for interview in the posts of MT Drivers though they have been discharging their duties as MT Drivers since long.

A copy of the Communication dtd. 01/3/2000 is annexed hereto as Annexure - E.

That the applicants state that their case is squarelly convered by OA No. 170 of 1994 that when a person holding Group -D post is actually put to work in Group-C post for xxx a long time the respondents are bound to pay him the wages attached to the post of a driver and the Hon'ble Tribunal directed the respondents to pay to the applicant the difference between the pay and allowances of the post of the driver.

A copy of the Swamysnowes 69(Emmakulam) dtd.

of judtment 2/1/98 is annexed herewith as

Annexure - F.

That the claimed by the applicants is common and the cause of action is also the same for all the applicants and hence they pray before the Hon'ble Tribunal to allow them to join together in a single application invoking the Rule 4(5) (9) of Central Administrative Tribunal (Procedure) Rules 1987.

5. Grounds for relief with legal provisions:

i) For that the applicants are entitled to be appointed as MT drivers with effect from the extraction of their services as MT Drivers by the respondents.

• • • • •

t Aco

- A declaration that the applicants are entitled for payment in the scale of MT Drivers with effect from extraction of services as MT Drivers in MES by the respondents.
- iii) A direction to the respondents to extend the benefit in the appointment for the posts of MT Drivers and payments of salary in the post of MT Drivers with retrospective effect.
 - iv) Cost of the applicants.
 - v) Any other relief or reliefs to which the applicants are entitled to as the Hon'ble Tfibunal may deem fit and proper.

9. Interim order prayed:

Pending disposal of this application shall not be the respondents may be directed not to fill up 12 post of MT Drivers lying vacant of 6 posts of MT Drivers may be kept vacant for these applicants.

10.

11. Particulars of the I.P.O.

i) I.P.O. NO.: 09 497262

ii) Date : 22.5-2000

iii) Patable at : 6 wo May-

12. List of Enclosures:

i) Index

1

- ii) Application
- iii) Annexures A to F

iv) Indian Postal Order.

Verification

VERIFICATION

I,Shri Hari Chandra Das, aged about 36 years, son of Sri Madhu Ram Das, working in Garrison Engineer, Narengi,Guwahati, do hereby verify that the statement made from paragraphs 1 to 4 and 6 to 12 are true to my knowledge and those made in paragraph 5 are true to my legal advice and I have not suppressed any material facts. I have been authorised to sign this verification for and on behalf of other applicants.

And I sign this verification on this day of Guwahati.

Signature

PART I ORDER

NY

HAJOR DE ROY, ENGINEERS

GARRISON ENGINEER, 583 ENGINEER CARK

Station : C/C 99 APO

Dated: 03 Feb 92

15/92

BUR OF WILL ASHE

The following individuals who are holding civil licences are permitted to Ply filly Vehicles within the contonment area and city-due to accute phorton of drivers. () -..

8,80	<u> १७३ %०</u>	Mama & Design	Driving Licence No
(8)	1回5-225533	Ehri Esaher Ali, Maz	from UTO Nalbari No 1205/HA/90 profess- ional dt 25-02-90.
(6)	W3+22 5 588	Shri Salirudiin Khan,Maz	Helv driving licence from RTU Rohime. Nagaland to 24503/NL/ Frof dt 12-07-03.
(e)	#80 -7051414	Shri Priya Druch, FED	Cauhati Kamerup Dist DTO No 270/91 dt 20-07-88.

(Did Ray) Hajor Carrison Engineer

Shri Ganur All, Moz Geliduddin Khon, Maz

Priya Baruah, FLD OC 51 Sub Area Pro Unit

Security Section.

PART I ORDER

MAJOR SUMIL YADAV: ENGINEERS GARRISON ENGINEERS NARANGE DIVISION

Units G E NARANGI Stn: Gauhati (Narangi Camp)

Dated Nov 95

PLY OF MILY VECIS

1. The fellowing individual who are holding Civil Licences are permitted to ply Mily Vechs within the contentment area and city due to accure sherings of Driveres.

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1.	MES 224417	LAL BAHADHUF	MATE	27970/E Of DIO Kamarup For INV, PSV, HIV
2.	MES 243358	PUTUL ALI	MATE	154/ Prof M 85/k 7 INV DIO Ramarup for MMV, HMV
3 🖟	MES 225678	AZHAR ALI	MAZ	200/87/7 of DTO Kamarup for IMV, MMV, HMV
4,	MES 22570B	R, SHARWA	MAZ	Prof/24724 of 1984 of DTO. Kamarup for
s,	MEU 22540	MAHESH Ch DA's	MAZ	23637/Ch Die maurua
C : 1	MANAGE PART MANAGE	•		of DTO Kamarup for
67,	MES 225710	HARI Ch DAS	MAZ	F266/93/EZ/K of DTO. Kamarup for INV, MMV,

Distribution: -

1. Shri Lal Bohadhur Mate

2, Putul Ali Mate

3, Azhar Ali Maz

4, R Sharma Mez

Mahesh Ch Das Maz 5,

6, Hari Ch Des Maz

oc 51, Sub Area pro Unit 7.

8, ME Section

Security Section,

(Sunth Yadav) Major Garrison Engineer

Garri son Engineer Narangi Division Post : Satgaon : Guwahati- 781027

4002/

HO CHE Sehillong

specific togate than 00 may 97

ROAD MOVE SANCTION OF VEHICLES OF PART

1. Amecassary road move sanction may please be accorded for the following veh as per details given below:

- (a) Type of Vehicle . . . BA No. 948 58363 L Maruel MAN IMMO
- (b) Purpose of Move 1 Discussion with the service of Move 1 10th May 97 (Fil) Discussion with CME/CESZ & hillong

- Town A & Duration be followed by Drary duty men

No State of the

- (a) Kove to
 (b) Total KM run
- * CWB shillong/CESZ shillong ...

 * 40345 KM (Last KM feeding)

 - (h) Name of Driver . s MES/225678 Shri Azifar All. Mez

It is certified that the authorised mileage is not exceeded on completion of the above.

Gaffison Engineer

Countersigned by Talle 7 - se

LICENSON MASSES

& Parland an Such

SM. OBOY

. MAY 07

1289/N / (87 /ED)

GE Naranga

TIMPORARY DUTY NO VE SANCTION: OFFICERS/ SATION TANKING

Reference your letter No. 1002/3/205/EIE dt 7/5/97

Under para 92 road in conjunction with Table 'L' of Mas Regulations 1968 Edition, Sanction/ex-post, facto sanction of CWE is hereby conveyed for the following temporary duty move

> (a) MES No Name & . designation

: MES/225678 md Mykar. Ali May

(b) Move & From

. Gr Narangi

: CWE Stilling

(c) Date of commencement of : 10 -4-97(FN)

(d) Date of completion of Move :

: 10-H-97(AN)

(e) Purpose of move

: To drive Maruti Uan BAND 9413

583631 Fox Conveyance

(f) Duration of stay

8 CL

(g) Mode of conveyance

3 By Road on Gout ULL

Attested 2

ADM. ODIA!

C. W. B. Siellung

Tolo MALY : 6068

Garrison Engineer Marangi Division Post's Satgeon & Guwahati- 781027

4002/ 260 /B4

15 May 97

HO CWE Shillong SE Fells Camp Shillong - 7930 11

ROAD MOVE SANCTION OF VEHICLES

d

1. Recessary roed move sanction may please be accorded for the f ollowing veh as per details given below to

- (a) Type of Wehicle
- BA No- 948-58363L Maruti
- (b) Furpose of Move
- a Disquesion with CESE/GWE Shillong:
- (c) Date of Move
- : 16th May 97 (FM)
- (d) Move from
- # GE Narangi

(e) Zove to

- · HO CESZ/CWE Shillong
- (f) Duration
- 2 2 Days
- (g) Total KM run
- \$ 40774
- (h) Name of Driver
- 8 MES/225578 STri AZHAR ALI, Mes

2. It is certified that the authorised mileage is not exceeded on completion of the aboves

(Sunsi Yaday) Hajor Garrison Engineer

Countersigned by

Marke Sted

Barrison Engineer Naranci Divn. 3\
Post : Satgaon : Gumahati- 7:1027

15 Jul 197 2n

4002/277 /E4

Ha C.E Shillong ohillong - 7930 11

HOW FORE SANCTION OF VEHICLES

l. Necessary road move sanction may please be accorded for the following weh as per details given below to

- (a) Type of vehicle
- (b) Purpose of Move
- (c) Date of Move I capacity the straight
- (d) hove from
- (e) Move to
- (f) Duration
- (g) Total KM run
- (h) Name of Driver

- BA No 54B-58363L Maruti OMNI VAN.
- : Discussion of works.
- : 16th Jul 97 (Fn)
- : Œ Narangi
- : HQ CESZ Shillong.
- : Two days 8 44562 Km
 - : MES/225678 Shri AZHAR ALI, Mazdonre

It is certified that the authorised mileage is not exceeded on completion of the above.

> Yadav) Garrison Engineer

Countersianed by

Milested

And Annual

Tele Mily # 6066

281 4002/

HQ CWE Shillonn SE [11s Card Shillorg - 7930 11 Garrison Engineer Narangi Division Post : Satgaon : Guwaheti- 781027

26 Jul 197

ROAD FOVE SANCTION OF VEHICLES

1. Recessary road move sanction may please be accorded for the following veh as per details given below to

- (a) Type of vehicle
- * BA No -- 948-58363L Maruti OWNI WEN.
- (b) Purpose of Move
- (c) Date of Move
- (d) Move from
- ((e) Move to
- (f) Duration

336

, Ş

- (g) Total Ry run
- (h) Name of Driver

- : Discussion of works.
- : 26th Jul 97 (Fan.)
- # GE Narangi
- HQ CESZ Shillong.
- 1 Two days
 - KNS 45218
- : NSU/225678 Shf; AZHJ. /LI. Mazdoor.

2. It is certified that the authorised mileage is not exceeded on empletion of the above.

(Sunta Major Yadav)

Garrison Engineer

4002/ 250 /E4

⟨ Mar 98

HQ 51 Sub Area *Q* C/0 99 AP O

ISSUE OF TOP

- You are requested to accord sanction to fun the u/mvehs of this unit on the following dates :-
 - Veh B A No & Type
 - : Maruti Gypsy BA No 94B 58397M (Civ No ML-05B 4189) & Lorry 3 Ton TMB 73D-13759N (Civ No As-01F-5913).
 - No, Rank & Name of Dvrs. (b)
- : MES-225533 Shri Eshar Ali, MES-225538 MD S Khan with 01 JCO & 10 (F) of QRT Party.
- (c) Stn/place to be Visited
- GE(AF) Borjar/Air Fort
- Nature of specific (d) duty.
- : To attend board of offrs.
- (e) Date of move
- : 17 Mar 98 at 0700h

Halok Courteen Criffica

3800/4/Q1(A)

HQ 51 Sub Area C/0 99 Mar 98

583 Engr Park C/O . 99 AP O

ISSUE OF TOP

Sanction is hereby accorded for the move of the above mentioned vehs and personnel to GE(AF) Borjar/Air Fort on 17 Mar 98 at 0700h.

11. C.

they was on

May Oak G.

Certified that MES/225533 Md Esahar Ali, Mazdoor working in GE 583 Engineer Park, C/O 99 APO since 02 May 1983 and is having experience Driving of Heavy Vehicles.

He is also in possession of valid driving licence and working satisfactorily.

I wish him success in life.

Station: C/O 99 APO

Date : NApr 98



(Avinash Zope)

Major
Garrison Engineer

Avinash Zopa

Major
Farrison Engineer

Ritested &

583 Hogimes Perk C/0 99 APO

4002/ N /86

08 May 98

il sub acea (og aranch)

KESUE OF TOP

You are requested to accord sanction to rus the my xon are redmeron or with our 11/13 New 202

- (a) Veh DA No & Type & 948-583971 (Naturi Cupsy)
 (Civ No. MI-058-4169).
 (b) No. Rank & Name of a MES-025533 Shri-Rehar Ali
 Orivers. Mas. (For convayance of OR)
 (c) Sun/Place to be a cop sullime.
- Stn/Place to be t Cor Shillong & book. visited,
- (d) Nature of specifics Discussion with the Shilleng duty. on store matters by the CE
- Date of move , 1_,12 May 98 alongwith and approx pd of school bus of 853 Tet Cov (e) Date of move duty duty and proceeding to shilling

Carrison Engineer

3600/4/U1(A) ..

583 Engr Fask

0/0 89 APO

MQ 51 Sub Area

Sanction is bereby accorded for th evode/20 even menutoned what and paraquel to viole shillow & beck on 11/12 May 98.

Teles Mil a 6057

20

Gartison Engineer 583 Engineer Park C/0 89 APO

4002/ NO /ES

13 Oct 98

MQ 51 Sub Area (*0 * Branch) C/Q 99 APQ

issur of tep

ld You are requested to accord seaction to run the undermentioned vehicles the following dates to

- (a) Veh DA No & Type & Maruti Gypsy DA No 968 5839 W of 583 EP and Maruti Van No AS-25 2519 of GE Marang
- b) MES No. Ronk & . MES-225533 Shri Esbar Nome of drivery Ali, Mas, alongwith Offre and protection party.
- (c) Stn/Place to be (CMZ Shillong & backs
- (d) Esture of specific: Conveyance of OEs who duty.

 Shillong on TD for briefing to CE on Annual Impection of CMB shillong 1997-98.

 Ship No. 0 7022 dt 09.10.85
- (e) Date of move and 1 16 Oct 98 (FN) to approx pd of duty. 16 Oct 98 (AN)

(K lighterjee)
La Col
Gerrison Engineer

SI SUE AFEE

3800/4/01(A)

583 Enur Park

1.00 J. 197

C/O 99 APO | Foot 98

多种性多种 法国际管辖等等的

ISSUE OF TCP

Lo Sanction is hereby accorded for the move of above mentioned webs and personnel to visit Shillong & back am well 15 Oct 98 (FN b. to is oct 98 (AN) d

6 6 6 6 6 6 6 6 6 6 6 6 6 6 6 Tele: Mil : 6057

Carrison Engineer 583 Engineer Park C/0 99 APO

Book to go 1002/ No 2 /B4

02 Nov 98

HQ 51 Sub Area ('Q' Branch) C/0 = 99 APO

Issue of top

公元 You are requested to ascord sanction to run the undermentioned webs on the following dates a-

s Maruti Cypsy BA No 948 58397M (CIV NO ML-058) 4189) and Gypcy-Van No. M. 05B 4158.

- MES No. Rank & MES No. Rank & Name of drivers.
- MES-225533 Shrl Eshar Shri EC Haterika, Espe All, Mas, and MES-234077 alongwith offra and protection party.
- Stn/Place to be visited.
- s CWB shillong & back.
- (d) Nature of specifiq a Dissussion regarding duty.
 - store matters at CWE shillongs by OE.
- Date of move and (= 04 Nov 98 (FN) to apprex pd of duty. 08 Nov 98.

(R Mukherjee) Garrison Engineer

HO 51 Sub Area C/O 99 APO

3800/4/01(A)

583 Engr Park

Nov 98

ISSUE OF TOP

1. Sanction is hereby accorded for the move of above mentioned webs and personnel to visit Shillong & back on 04 Nov 98 to 08 Nov 98.

M. Chaife

2)0

Corrigon Engineer Ses Engineer Park C/O 99 APO

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4002/ 10 /E4

0 Dec 98

MI 51 6th Arca (*0 Blanch) C/O 79 APO

lesur of typ

ld You are reseased to accord sanction to sun the undermentioned who so the following datus ;-

- (a) Veh BA No & Type & Heruel Cypey DA Ho.
 S41 541974 and
 Herodox 848 \$291,654
- (b) MES No. Lank & C MES/225533 Shel Edwar Name of Celevate All. Her and MES/034977 Shel No Mes and MES/034977 Shel No Mes and MES/034977 Shel No Mes and Mes (Name of Celevation party).
- (c) Otn/Place to be a Botjar Airport and back.
- (d) Rature of specifics For commyence of on duty. Who is dusing best firm TD at Calgutte.
- (a) Date of Bove and . Of Dec 98 (FM)

(R Mukherjee)
Le Cél
Garrison Engineer

C/O 99 APO

05 Dos 98

3800/4/01(A)

503 Ergs Pork

Mississon W

BODE OF TOP

ld Sanction is hareby exceeded fork the move of above santioned were and a recurred to Borjer Aispert and back on Of Dec 98 (FR) d

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, C. W. D.

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المادي ود

Tele Mily : 6045

Commander Works Engineers Spread Eagle Falls Shillong - 793 011

88

16 December, 1999

1289/N/ 1680 /FIB

GF Narangi

TEMPORERY DUTY MOVE SENCTION : OFFICERSX SUBORDINATE (S)

1. Reference your letter No. 1002/3/846/EIE Clatel 04/181/99.

2. Under Para 92 read in conjunction with Table 'L' of MES Regulations 1968 Edition. Sanction/Ex-post-Facto sanction of CWE is hereby accorded fir the following temporary duty move:

(a) MES No, Name and Designation

: 225678 Shri Azar Aili Mazdoor

(b) Move : From

: GF Marangi Diun

To

: CWF Shilling

(c) Date of commencement of move

: 12 Sop 299 (FX)

(d) Date of completion of move

: 1350p)99 (A24)

(e) Duration of stay

: 02 days

(f) Purpose of move

A5-25-9219

(g) Mode of conveyance

: By Gouf. T. P.T.

Street Ed

(S. Sangstien)

for CWE Shillong

02/2/3

Tele Mily: 6045

Commander Works Engineers Spread Eagle Falls Shillong - 793 011

1289/ N/ 1720/ELD

0 / Feb 2000 25

JE Narangi

PUDOED THE (P) PONT OF HELICAN S THE ANALYSING STREET OF THE PROPERTY OF THE P

- 1. Reference your letter No. 1002/3/933/EIE dt 25 Jan 2000.
- 2. Under Para 92 read in conjunction with Table 'L' of MES Regulations 1968 Edition. Sanction/Ex-post-Facto sanction of CWE is hereby accorded fir the following temporary duty move :-
 - (a) MES No, Name and Designation
- MES/225678 Shri AZHAR ALI, Mezdoor
- (b) Move : From
- : UE Marangi

To

- : CWE Chillong
- (c) Date of commencement of move
- 19.01,2000 (NG)
- (d) Date of completion of move
- (NA) 000S.10.SS
- (e) Duration of stay
- 2 03 days
- (f) Purpose of move
- : Myximas To drive Veh As-25-9219
- (g) Mode of conveyance
- By Road

(S Langstich)

AO 11

for CWE Shillong

for CWE Shillong

Ested who

fele Mily: 6045

Commander Works Engineers Spread Eagle Falls Shillong - 793 Oll

06 SE Apr 2000

1289/N/ /767 /EIB

GE Naran cl. 1

- 1. Reference your letter No.1002/3/989/EIE dt 24 Mar 2000.
- 2. Under Para 92 read in conjunction with Table 'L' of MES Regulations 1968 Edition. Sanction/Ex-post-Facto sanction of CWE is hereby accorded fir the following temporary duty move:
 - (a) MES No, Name and Designation
- MES/225678 Shri Azahar Ali, Mazdoor

(b) Move : From

. GE Narangi

To

: CWE Shillong

(c) Date of commencement of move

02 Mar 2000 (FN)

(d) Date of completion of move

03 Mar 2000 (AN)

(e) Duration of stay

02 days

(f) Purpose of move

To drive Veh As-25-9219

(g) Mode of conveyance :

By Road

Serve

(S Langetieh

AO 11

for CWE Shillong

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2: 3 / M J 6040

UNDER FOOTAL CERTIFICATA Commander Works Angenders Spread dagle Falls Shillong - 793 Oll

129 / 663/98/ND/2A /SIA

15 Apr 198

M salimuddin Khan,

MAZ

C/O. 583 Engr park

c/o: 99 APO

VACANCY FOR THE POST OF MI DRIVER (BASIC AND NON BASIC) GUWAHATI AREA

Sir.

Reference to your application sates requesting for the post of MT priver.

- 2. The acte of interview/test for the post of MT priver (Basic and Non-Basic) has been fixed on 28 Apr 198 from 1000 hrs onwards in the office of Garrison Anginecr Narangi division, Satgoan post Guwahati-27.
- 3. You are requested to report to the Presiding Officer for interview/best.
- 4. You will bring all nocessary certificates in original as well-as amployment exchange Registration Cara for verification. During interview ex-servicemen/Nerttorlous certificate in sports/NCC and Caste certificate as applicable) if held chemic also he brought by hand.
- 5. Please note that you will not be entitled to any TA/DA for the journey.

Yours faithfully,

(Ashok Kumaı)

Presiding Officer.

Copy to :-

GIE 583 Engr PK (Unit concerned)

for information

HQ Chief dagiacor Shillong Zone Shillong - 11 for information

Annerom-C

3

To,

(1) The Chief Engineer, Shillong Zone, Shillong - 11.

- (2) Commander Works Engineer, S E Falls, Shillong - 11.
- (3) Commander Woorks Engineer, Dinjan.

Subject: A joint application praying for appointment as Drivers.

Sir,

Most respectfully we jointly beg to state that initially we have been appointed as Mazdoor in your Department since long. Though we have been appointed as Mazdoor but we were allowed to discharge our duties as Drivers and accordingly we have been discharging duties as Drivers after a few months from our date of appointments.

It is, therefore, most respectfully prayed that Your Honour would be pleased to appoint us as Drivers of your department being we have been discharging our duties as Drivers in your department.

Yours faithfully,

- (1) Sri Mahesh Chandra Das, S/o. Late Sunder Ch. Das, Garrison Engineer, Narengi.
- (2) Sri Hari Chandra Das, S/o. Sri Madhu Ram Das,
- (3) Md. Esahar Ali, S/o. Md. Ibrahim Ali, 583 Engineer Park, Garrison Enginer, Satgaon.
- (4) Md. Salimuddin Khan, S/o. Late Abdul Khan, 583 Engineer Park, Garrison Engineer, Satgaon.
- (5) Md. Azhar Ali, S/o. Taher Ali, Garrison Engineer, Satgaon.

Struck Con

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Anneron- De Sens

14/1/99

To,

- 1. The Chief Engineer,
 Shillong Zone,
 Shillong-11.
- The Commander Works Engineer,
 S.E. Falls, Shillong-11.
- 3. Commander Works Engineer,
 Dingan.
- 4. Garrison Engineer, Narengi.

Subject: An application praying for appointment as drivers and payment of salary of drivers.

Sir,

your department and we were discharging duties as such.

After a few months we were allowed to drive the service vehicle by issuing driving licence and there after all the times we were extrasted for drivers duty and we have been discharging the duty of drivers.

But we have been paid the salary of Mazdoor though you have extracted out duty as drivers.

It is earnestly prayed that your kindness would be good enough to appoint us 98 drivers and the sacle

-2-

of drivers may be paid from the date of extracting our duties as drivers and for this we shall ever pray.

Yours faithfully

- 1. Sri Mahesh Ch Das
- 2. Sri Hari Chandra Das
- 3. Sri Esahar Ali
- 4. Md. Salimuddin Khan
- 5. Md Azhar Ali
- 6. Rameswar Sarma

Milested

Annerma D'

12.11.99

To,

- 1. The Secretary,
 Ministry of Defence, New Delhi.
- 2. Eastern Commandar,
 Military Engineer Service,
 Port William, Calcutta- 21.
- Engineer in ChiefKashmiri Gate, New Delhi.
- 4. Chief Engineer,
 SE Falls, Shillong Zone,
 Shillong-ll.

Subject: An appeal praying for appointment in the posts of MT Drivers and for payment in the scale of of MT Drivers with retrospective effect.

Reference: Representations dtd. 2/5/98 and 14/1/99.

Sir,

Most respectfully we beg to state that we were appointed as Mazdoor in Military Engineer Services and since the date of appointments we are discharging our duties as Mazdoors till we obtained the Motor Vehicle Driving Licences long back and on production the same before our departments, we were entrusted the duty of MT drivers and now we have continous service of 10-12 years as MT drivers and till date we are discharging our duties as MT Drivers in Military Engineer Service.

Earlier we filed representation on 2/5/98 and \$\$ 14/1/99 before the authority praying for appointment a as MT Drivers and payment of salary in the scale of MT drivers and the same have not been done till date.

-2-

X.

It is therefore most respectfully prayed that your honour would be pleased to appoint us as MT drivers since 12 numbers of MT Drivers posts are lying vacant in MES under Shillong Division and to pay salary in the scale of pay in the posts of MT drivers with retrospective effect.

Yours faithfully

- 1. Md Azhar Ali (MES-225678)
- 2. Md Esahar Ali (MES-225533)
- 3. Md Salimuddin Khan (MES-225538)
- 4. Sri Mahesh Chandra Das(MES-
- 5. Sri Hari Chandra Das (MES-225710)
- 6. Sri Rameswar Sharma (MES-

All are Mazdoors and working as MT Drivers in MES Garrison Engineer, Commander Works Engineer, SE Falls, Shillong-11.

Almer Almer 2/2

Domonie

Tele : Hil : 6068

Garrison Engineer Narangi PO : Satgaon, Bist: Kamrup PO : Satgaon, Gauhati-27 (Assam)

1005/8/ 353 /EIE

(| Mar 2000

AGE E/M Narangi

APPOINTMENT OF MT DRIVERS IN MES

- 1. Reference your letter No. 115/253/EM dated 14 Feb 2000.
- The matter was taken up with higher HD and they are in the opinion that their interview/reclassification is to be considered and application of candidates is a must for considering them for interview by the recruitment board.
- 3. As such you are requested to obtain applications of qualified individuals and forward to this office at the earliest for onward submission to higher HO.

(.Z Ahmed) BSO for Garrison Engineer

Allested of

There

223

When a Group 'D' employee is actually put to work in a Group 'C' post, for a long time, he is entitled to receive his wages of the post on which he has been put to work

Facts: The applicant was put to work as a Driver from 17-9-1982 till 12-9-1988 without being trade tested for the same. He filed O.A. No. 6 of 1992 claiming regular appointment from 13-9-1988 and also the wages for the period he has actually worked as a Driver.

Promotion with effect from 13-9-1988 was granted in O.A. No. 6 of 1992, and for difference in wages he was directed to make the claim before the competent authority. When his representation was rejected his claim for difference in wages as there was no sanction of a post of skilled Artisan post for more than 15 days, unless he had qualified in ment from 17-9-1982 and for difference in wages.

tion is, it person holding Group 'D' post is actually put to work in a Group 'C post for a long time is it permissible to deny him the wages of the post on which he has been working for the reason that either there was no sanctioned post or that the incumbent was not fully qualitied to held the post on a regular basis for not passing the trade test. It he has been put to work as a Driver continuously with effect from bound to pay him the wages attached to the post of a Driver. In the result, we direct the respondents to pay to the applicant the difference paid to him during 17-9-1982 to 12-9-1988 within a period of 2

[V. Ramadas v. Union of India and others, 10/98 SwamysnewS 69, Ernakulam), date of judgment 2-1-1998.]

O.A. No. 737 of 1997.

Randa VUOI Randa VIOI NPA/Rank Pay

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860 4 DEC 200

पुत्र ाही न्यायपीट Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUNAHATI BENCH ::: GUNAHATI.

0.A. NO. 226 OF 2000.

(D. N. Arya, 1.D.S.E E E

Md. Azhar Ali & Others

-Versus-

Union of India and others.

- And -

In the matter of:
Written Statement submitted by
Respondents No. 1 to 7.

The Respondents beg to submit the written statements as follows:-

1. That with regard to para 4.2 the respondents beg to state that the applicants have been recruited as Mazdoors against existing vacancies, although they might have Driving Licence or obtained licence after appointment as Mazdoors. The department may ask any employed to perform the duties of the trades or rank higher to his rank, without any extra pay and allowances. Since the individual had accepted the duties assigned to them at various stages as MT Drivers without any pre-condition and without any protest, their representation at this stage after such a large gap is not valid. If at all they had any grievances, they could have represented then and there only. However,

their applications for the post of MT Drivers as departmental candidate was considered sympathetically but they
could not qualify viz a viz other competents and for that
they could not be selected, or some of them even could not
fulfil the criterion for interview.

2. That with regard to para 4.3 and 4.4 the respondents beg to state that the applications submitted by the applicants have been forwarded to C.W.E. Shillong and the CWE Shillong vide letter No. 1266/IRS/98/MTD/24/EIA dated 15.4.98 asked the applicants to appear for interview on 28.4.1998.

It is fertinent to state that mere appearing in the interview, does not guarantee the selections. He is to compete with other candidates who also appeared for the same job and to qualify for the job.

That with regard to para 4.5 the respondents beg to state that it appears that individuals are voluntarily accepted to drive departmental vehicle without any pre-condition and there is no existing rule that mere possession of civil driving licence, the Department is liable to extrem offer appointment as driver and also pay them salary. As per recruitment rule, there is no direct line of promotion from Mazdoor to MT Driver (Now CMD) or existing rule for re-classification from Mazdoor to MT Driver.

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Contd

- 4. That with regard to para 4.6 the respondents beg to state that the contention is denied. As per GE 583 Engr. Park Part I dated 03 Feb 92 and 01 Nov 95, they were permitted to ply Mily vehicle without any higher rank and pay in which they court refused the orders of GE as being they are appointed as Mazdoor.
- 5. That with regard to para 4.7 the respondents beg to state that kex as per existing Rules, GP 'D' employees can appeal in direct line of recruitment of Group 'C' on release of LRS subject to falfilling the recruitment procedure. The candidatures of the applicants were rejected by the screening Board and were not allowed to appear on recruitment test held on 23 & 24 Mar 2000 on the following grounds against each individuals:
- (a) Md Azhar Ali S/O Md Taker Ali
- (ii) Copy of Employment

(i) Overage

- exchange card is not enclosed with the application
- (iii) Renewal the driving licence upto 15.11.99 only.
- (b) Md Eshar Ali S/O Md. Ibrahim Ali
- (i) Copy of employment exchange card is not encosed with application.

Ole

Contd.....

÷.

- (c) Md. Salimuddin Khan
- (i) Copy of employment exchange Card is not enclosed with application.
- (d) Sri Muhesh chandra Das

 Son of Late Sundie Ch.

 Das.
- (i) Copy of employment exchange card is not enclosed with application .
- (ii) Validity of Driving licence expired 20.12.99.
- (e) Sri Hari Chandra Das S/O Sri Madhu Ram Das
- (i) Copy of employment exchange card is not enclosed with application.
- (f) Sri Kameswar Sharma
- (i) Copy of employment exchange card is not enclosed with application.
- (ii) Over aged being date of % birth 15.1.60.
- (iii) Validity of licence expired 27.11.97.
- That with regard to para 4.8 the resondents beg to state that the contention is denied. Swamysness and Swamys compilation are only for guide line, these are not approved news magazine or approved book of Government.

Dio

Conta....



That with regard to para 9 the respondents beg to state that the Interim order prayed. The contention is denied. There is no existing rule to reserve the right to fill up 50% vacancies from departmental candidates. The stipulated time limit of IRS had already expired June 2000.

VERIFICATION

I, MES/186185 D.N. ARYA, EE. GARRISON

ENGINEER, NARANHI. as authorised to sign hereby

solemnly declare that the statement made in paras /,

4 and 6 are true to my knowledge and these made in

paras 2, 3,5 and 7 are true to my information and

the rest are my humble submission before this Hon'ble

Tribunal.

And I, sign this verification on this 29 th day of Move 2000, at Guwahati.

(D. N. Arya, I.D.S.E)

EE

Garrison Engineer Narangi Declarant IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL:::: GUWAHATI BENCH :::GUWAHATI

IN THE MATTER OF :

O.A. NO. 226 Of 2000

Md. Azhar Ali and Others ... Applicants -Versus -

Union of India & Others ... Respondents

-And -

IN THE MATTER OF :

An additional rejoinder filed by the applicants in O.A. No. 226 of 2000.

ADDITIONAL RE-JOINDER

- That I, Md. Azhar Ali alongwith five others filed 1) an application being O.A. No. 226 of 2000 before this Hon'ble Tribunal and I am conversant with the facts and circumstances of the said application and on being authorised by other applicants I file this Additional Re-joinder on behalf of other applicants also.
- That the applicants state that they learnt 2) driving of motor vehicle, Light as well as Heavy during the years shown below prior to issuance of licences and thereafter the applicants applied for driving licences before the District Transport Officers and on satisfaction of their driving, the District Transport Officers issued driving licences on Motor Vehicle, Light and Heavy, to the applicants.

Name of the applicants	Date of issue of driving licence to the applicants by District Transport Officers				
i. Md. Azhar Ali	12.8.87				
ii. Md. Esahar Ali	12.7.83				

iii.Md. Salimuddin Khan

12.7.83

sri Mahesh Chandra Das iv.

9.11.90

sri Hari Chandra Das V.

14.03.88

Rameswar Sharma vi.

30.10.84

Copies of driving licences issued by the District Transport Officers to the applicants are annexed herewith and marked as Annexures-G1, G2, G3, G4, G5 & G6 respectively.

- That the applicants state that they produced the 3) valid driving licences on the same day issued by the District Transport Officers before the Garrison Engineer, and on being found valid and genuine driving licences issued by the competent authority, the respondents engaged and put the applicants to work in driving of Motor Vehicle of Military Engineer Service and the applicants are discharging the duties and responsibilities of Motor Transport Drivers (MT Drivers) continuously till date.
- That the applicants state that the Garrison Engineer 4) found satisfactory serviced of the applicants as Motor Transport Driver(MT Driver) in Military Engineer Service and on found satisfaction the services of the applicants as MT Drivers and on extraction of their services, the Garrison Engineer issued Military Motor Vehicle Driver's licences for Motor Cycles, Cars/Station Wagons/Trucks/ Lorries 3 tons and under 5 tons and said licenses issued by the Respondents are still valid upto 31.12.2001

Name of the applicants

Military Motor Vehicles Drivers licences issued by the respondents

01.01.94 to 31.12.2001

Md. Esahar Ali

01.01.89 to 31.12.2001

111. Md. Salimuddin Khan

01.01.88 to 31.12.2001

Md. Azhar Ali i.

iv. Sri Mahesh Chandra Das

13.08.92 to 31.12.2001

v. Sri Hari Chandra Das

vi. Sri Rameswar Sharma

07.03.84 to 31.12.2001

Copies of Military Motor Vehicle Driver's

licences issued by the Respondents are annexed
herewith and are marked as Annexures- H1,H2,H3,

H4,H5 & H6 respectively.

registered their names in Employment Exchange with their academic qualification and driving licences issued by the competent authority and the Employment Exchange Officer issued Identity cards to the applications with the registration numbers.

Copies of identity cards issued to the applicants are annexed herewith and are marked as Annexures-F1, 12 & 13 respectively.

5) That the applicants state that the respondents sponsored the names of applications for the appointment of M.T. Driver Grade III and a certificate was issued on 10.10.85 to Sri Rameswar Sharma, the applicant No.5.

A copy of certificate issued on 10.10.85 sponsoring the appointment of MT Driver Grade-II is annexed herewith and is marked as Annexure-J.

7) That the applicants state that their driving licences issued by the District Transport Officers have been renewed from time to time when licences fall due for renewal and the driving licences issued by the District Transport Officers are still valid.

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A Ali

- Vehicle Driver's licences issued by the Garrison
 Engineer have been renewed from time to time and the
 Military Motor Vehicle Driver's licences of the
 applicants are valid upto 31.12.2001. It may be stated
 that renewal of Driver's licences issued by the
 respondents are done yearwise and the Military Motor
 Vehicle Driver's licences of the applicants are renewed
 till 31.12.2001.
 - have been appointed as Mazdoors in the regular scale of pay of Mazdoor and the applicants have been paid in the scale of Mazdoors in the present scale of Rs. 2550-55-2650-60-3200/- and the scale of Rs. 2550-55-2650-60-3200/- is the Group 'D' post and the Group 'D' post defines that a Central Civil post carrying a pay or a scale of pay the maximum of which is Rs. 4,000/- or less under the Central Civil Services (Revised Pay) Rules,1997.
 - of Drivers (MT Drivers) Grade-II is Rs. 3050-75-3950-80-4590 and MT Drivers is the Group 'C' post and the Group'C' post defines that a central Civil Post carrying a pay or a scale of pay with a maximum of over Rs. 4000 but less than Rs. 9000/- under the Central Civil Services (Revised Pay) Rules, 1997.
 - 11) That the applicants state that they are entitled the scale of Drivers (MT Drivers) Grade-II that the is the scale of Pay of Rs. 3050-75-3950-80-4590 from the

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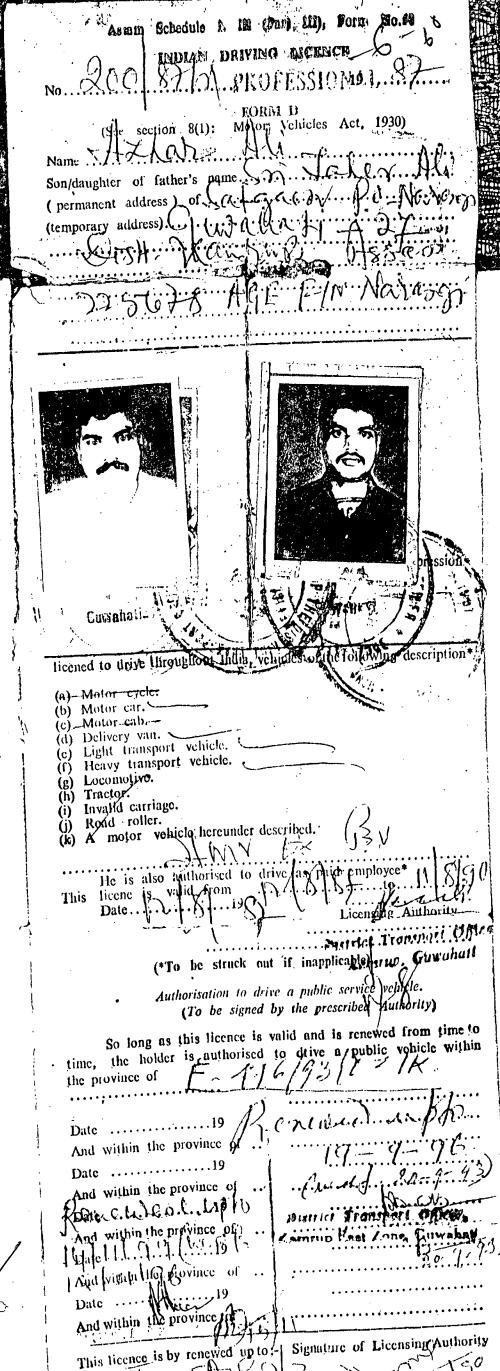
date of extracting their services by the respondents. It may be mentioned here that the respondents have extracted the services of drivers from applicant No.1 on 12.8.87, applicant No.2 on 12.7.83, applicant No. 3 on 12.7.83, applicant No. 4 on 9.11.90, applicant No. 5 on 14-3-88 and applicant No. 6 on 30.10.84 and they are entitled to get pay and allowances of MT Driver Grade-II from the said dates.

That the applicants respectfully submit that certain information were inadvertently left out by mistake while filing the OA No. 226 of 2000 and there is no negligence on the part of the applicants and accordingly this additional re-joinder is filed before this Hon'ble Tribunal.

Verification

I, Sri Azhar Ali aged about A years, Son of Jahar Ali, resident of Satgaon, Narangi, Guwahati in the district of Kamrup, Assam do hereby verify that the statements made in paragraphs 1 to 12 above are true to my knowledge and beliefe and I have not suppressed any material facts in this additional re-joinder. I have been authorised in to sign this verification on behalf of other applicants also. And I sign this Verification on this the 2nd day of April 2001 at Guwahati.

Signa**ture**e



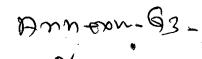
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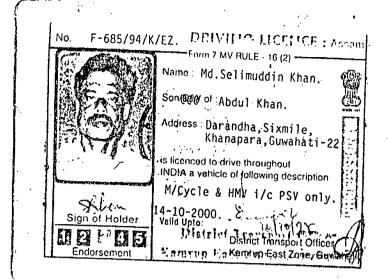
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licened to drive throughout India,	yellicles of the following description.
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(*To be struck of	ut if luapplicables bart (Assert)
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time, the holder is authorised	valid and is renewed from time to to drive a public vehicle within
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	Signature of Licensing Authority
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Sign.

HE IS ARTHERE & DIO DRIVE ATRANSPORT VEHICLE & AS A TAID I IMPLOYLE

Date of Issue: 12-07-1985. Date of Birth: 09-03-1962.

Blood Group with RH Factor:

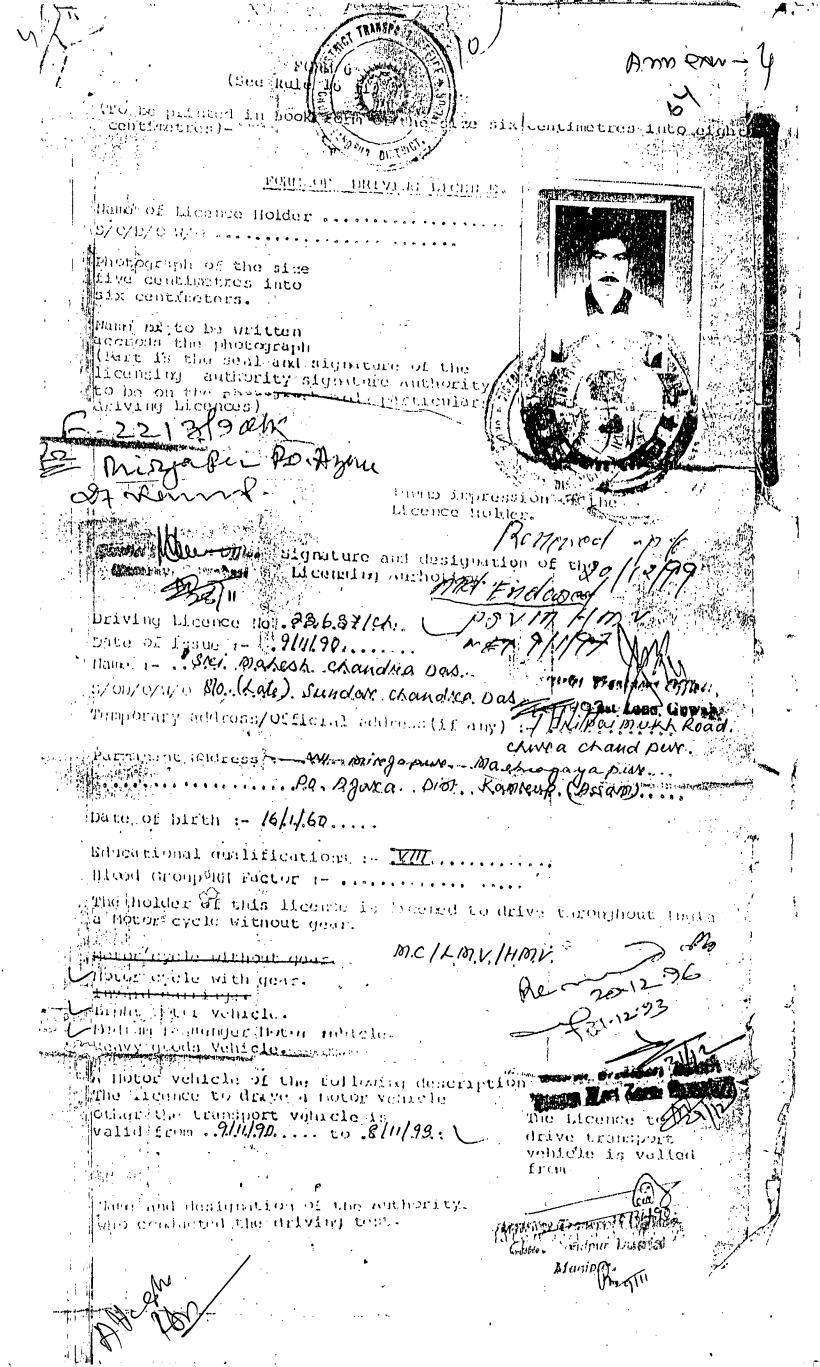
Name & Designation of Authority who Conducted the D/Tost:

Date & Class of vehicle for Endorsement:

L/A, Kohima(NL). No.24503/LN/Prof/85

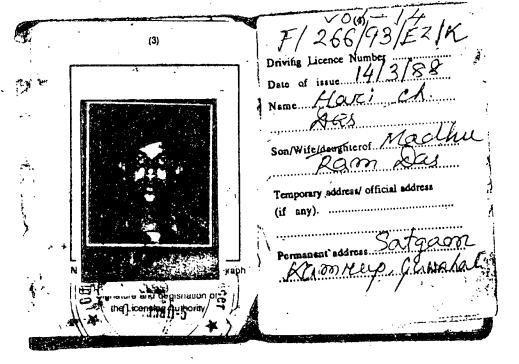
Name & Designation of Authority who conducted the D/Test:

DL Issued on Company C



Assem Schedule LIX (Part JN) Form 6 brill lease ent to reset (France) (see rule 16 (i)) Specimen signature Licensing Authority to Thumb impressio of ba on the photograph and part of the driving the Holder of the Form of Driving Licence Endressed PSVm Amr only and Name of the Licence Holder. 8/10/99 and Apl worked (web. 9110 (96 Stonglurenting of the designation of the designatio

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	(5)	(6)
)		Light Motor vehicle
	Date of birth	Modiem goods vehicle
	Educational qualifications	Medium passenger motor vehicle
	Blood group/ RH factor (optional)	•••••
		Heavy goods vehicle
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4	Invalid offriage	

The Licence to drive a motor vehicle other than the transport vehicle to velid from 14/3/88 The Licence to drive transport vehicle is

Name and designation of the Authority who conducted the driving lest.

Signature and designation of the Licensing Authority طاتت الم

Authorisation to drive transport vehicle Number.....Dated..... Authorised to drive transport vehicle with effect from Budge number

(8)

Signature and Designation of the Licensing Authority.

Name and designation of the authority who conducted the driving tax.

(9)

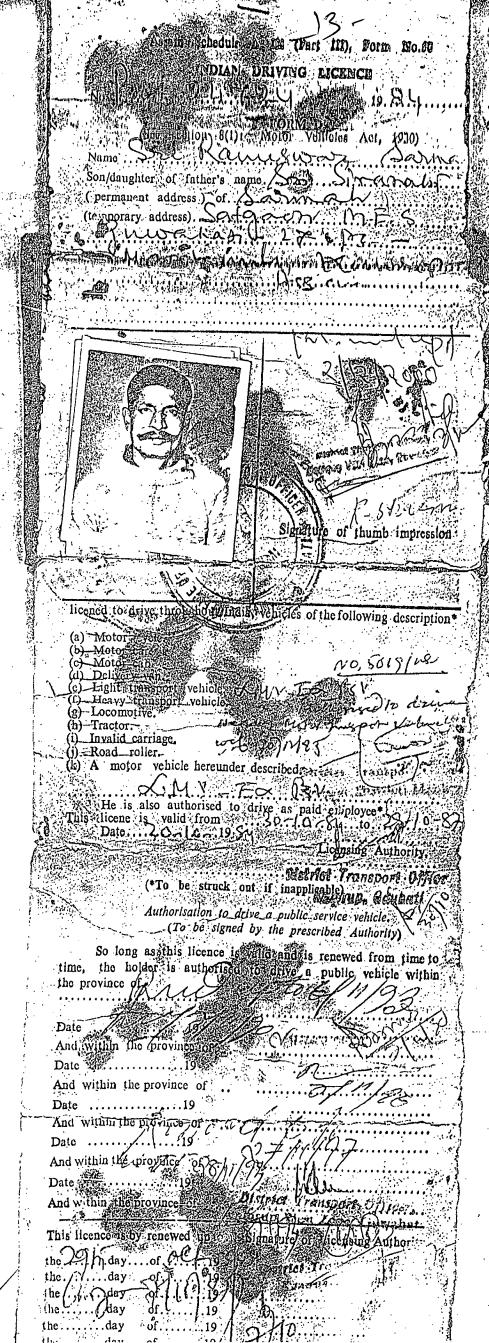
Space for addition of other classes of vehicles.

Also authorised to drive the following class or description of motor vehicles:-Name and designation of the Authority
who conducted the driving test.

> Signature and designation of Licensing Authority.

Space for renewal of driving licence. The licence to drive motor vehicles than transport vehicles is red other

Signature of Licensing Apthority



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MILITARY MOTOR VEHICLES
DRIVER'S LICENCE

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springual to englishing antitating benezit issued under the conditions of Appendix 2 india, Regulations, India, Mechnical Vehicle Regulations, India.

entines AZHAR ALI

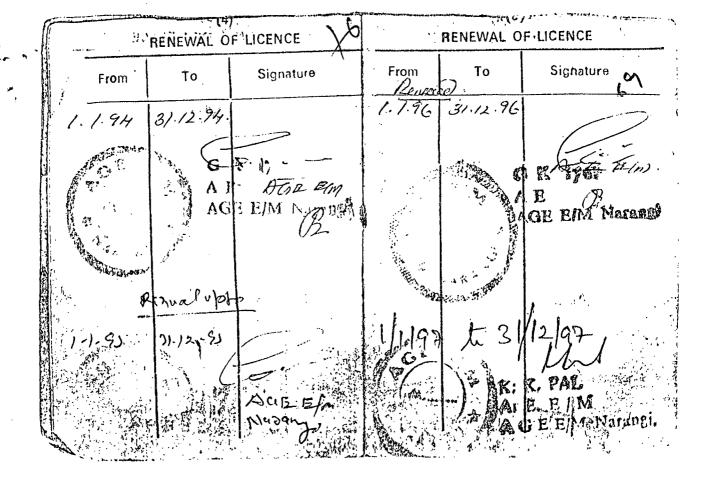
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MILITARY DRIVING LICENCE

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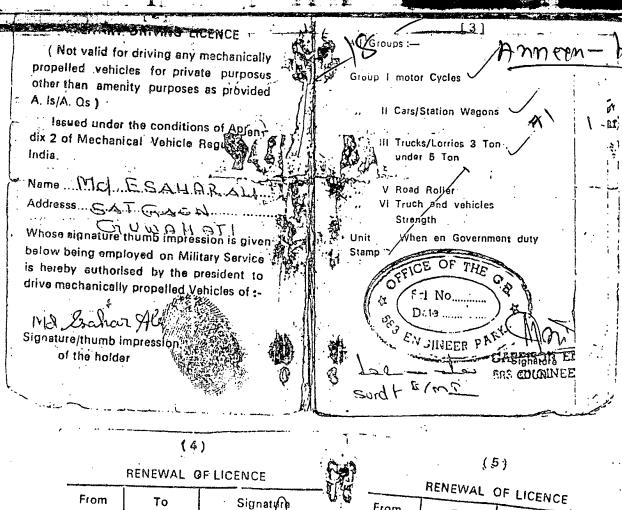
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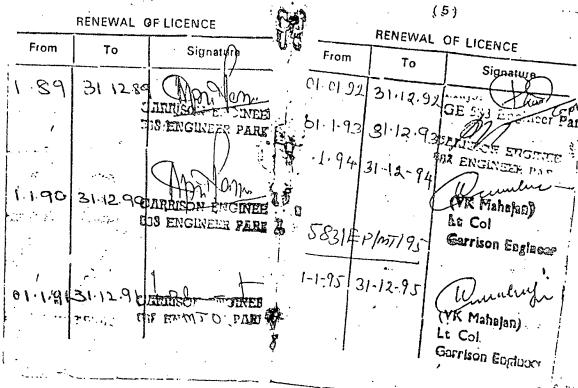


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Group	III Trucks/Lor under 5 To	Ē.	and	1 C 1		A E. E I.E.	
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Group	strength — When on G	vehicle overnmen		1-	12-20 E	A. C.	
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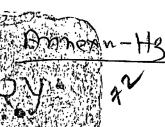
All Groups :

· aro	aps .		HENEWAL OF LICENCE				
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Group Group	II Cars/Station WagonsIII Trucks/Lorries 3 Ton and under 5 Ton	11/k001	31/12/20				
Group Group	IV Heavy Lorries over 3 Ton V Road Roller			Section of Section 1			
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MILITARY MOTOR VEHICLES

DRIVER'S LICENCE

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Available at :-ARMY BOOK DEPOT Sikh Temple, Gauhati-781001

MILITARY DRIVING LICENCE

(Not valid for driving any mechanically propelled vehicles for private purposes to other than amenity purposes as provided A. Is/A. Qs)

Issued under the conditions af Appendix 2 of Mechanical Vehicle Regulations, MES 22 553 X

Nameshr Section delin hour

Whose signature thumb impression is given below being employed on Military Service is hereby authorised by the president to grive mechanically propelled Vehicles of :-

nature, thumb impression of the holders

All Groups :---

Group | Motor Cycles

tl Cars/Station Wagons

III Trucks/Lorries 3 Ton under 5 Ton

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When on Government duty

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Issued under the conditions of Appendix 2 of Mechanical Vehicle Regulation India.

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Whose signature/thumb impression is given below being employed on Military Service is here authorised by the President to drive mechanically propelled vehicles of

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All Group's :-

Group 1 Motor Cycles (a)

"Il Cars/Station Wegons (a)

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5 Ton

"IV-Heavy-Lorries over 3 Ton

., V-Road-Roller

... VI Truck and vehicle strength

When on Government duty

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hereby authorise by the president to onvo All Groups:

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2 Cars/Station Wagon

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- 4 Heavy Lorries 5 Ton
- 5 Truck Transporters
- 6 Armeutred Car
- 7 Truck Vehicle
- 8 Amphibian Vehicle

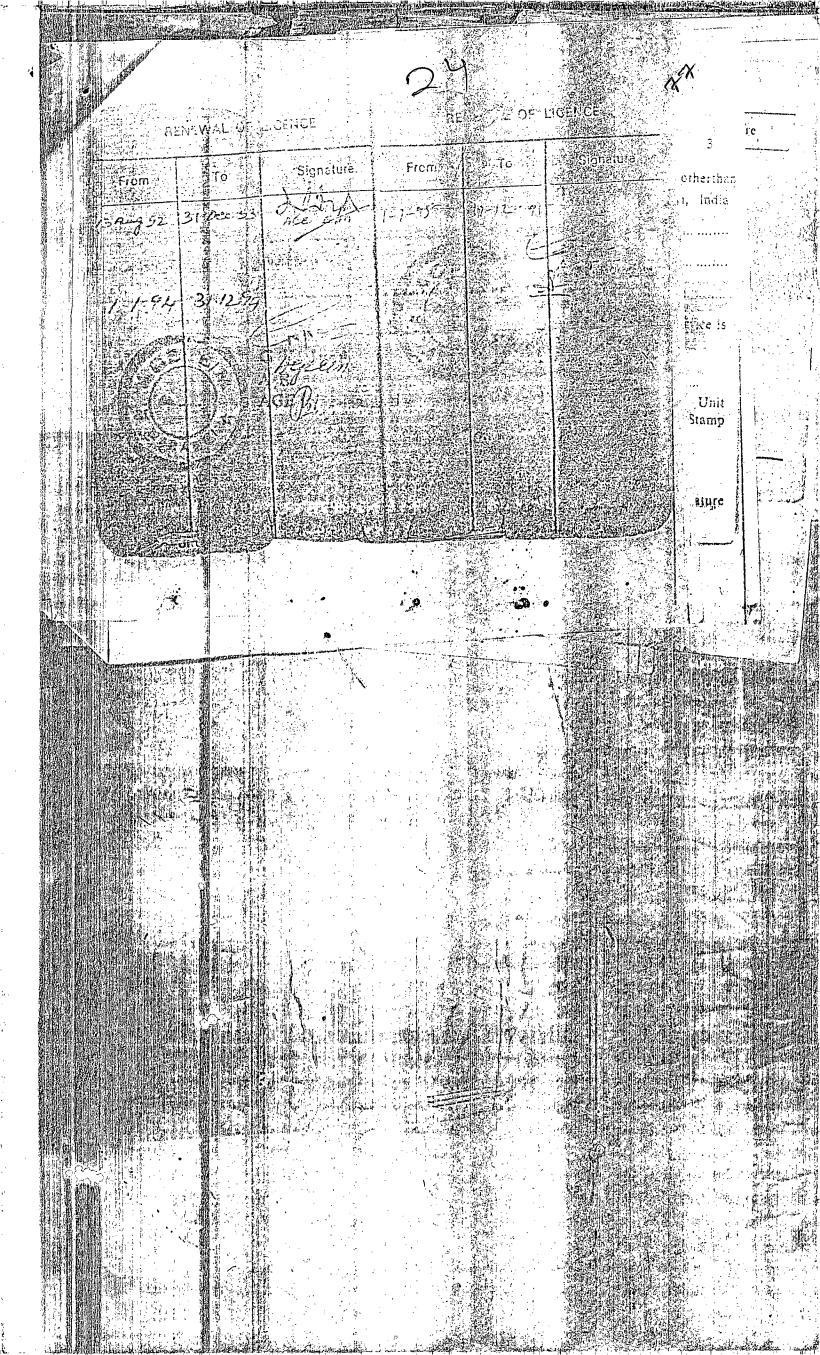
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DRIVING LICENCE

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Group 1 Motor Cycles

- 2 Cars/Station Wagon
- 3 Truck Lorries 6 Ton and under 5 Ton
- 4 Heavy Lorries 5 Ton
 - 5 Truck Transporters
 - 6 Armentred Car
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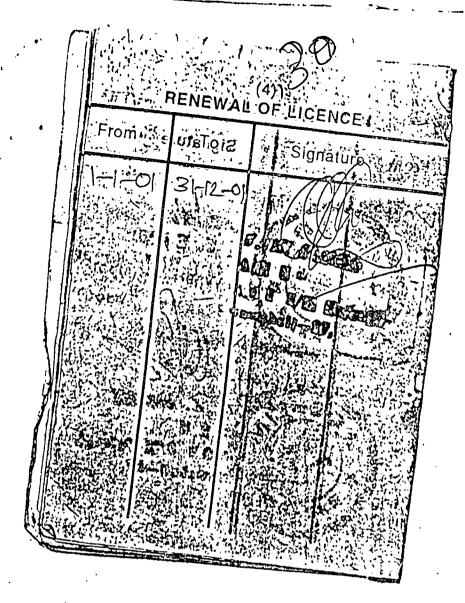
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Whose signature/thumb impression is given when being employed on Military Service is by authorised by the President of drive melically propelled Vehicles of :-

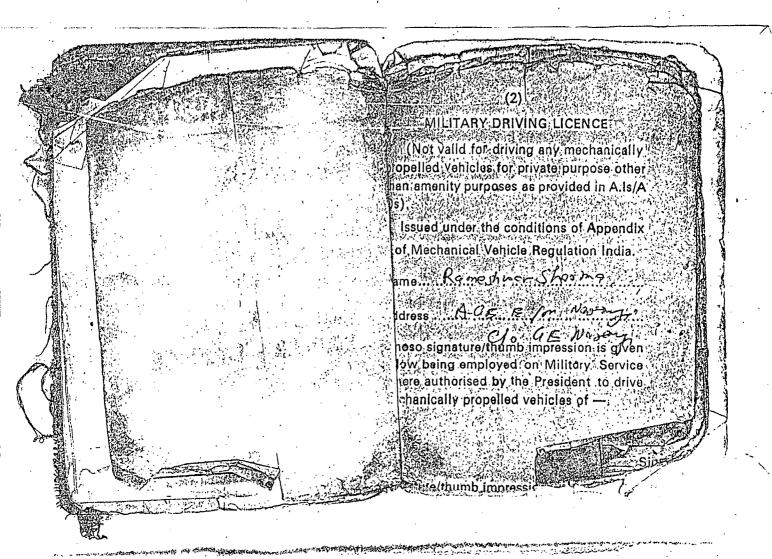
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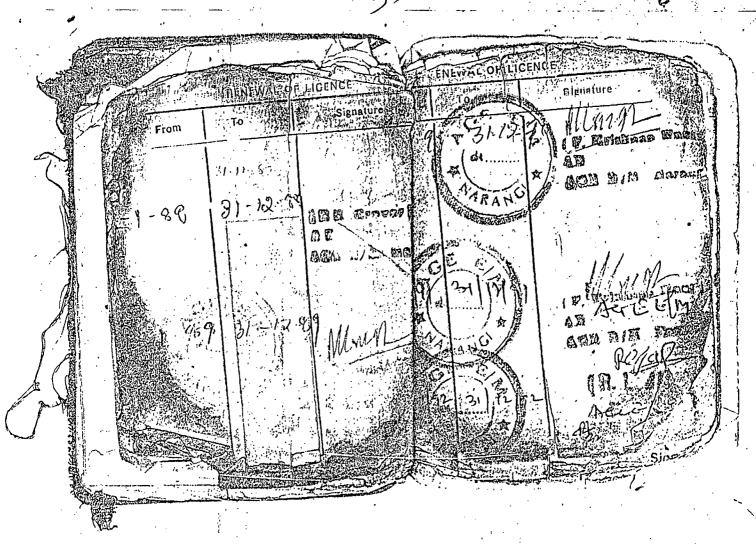
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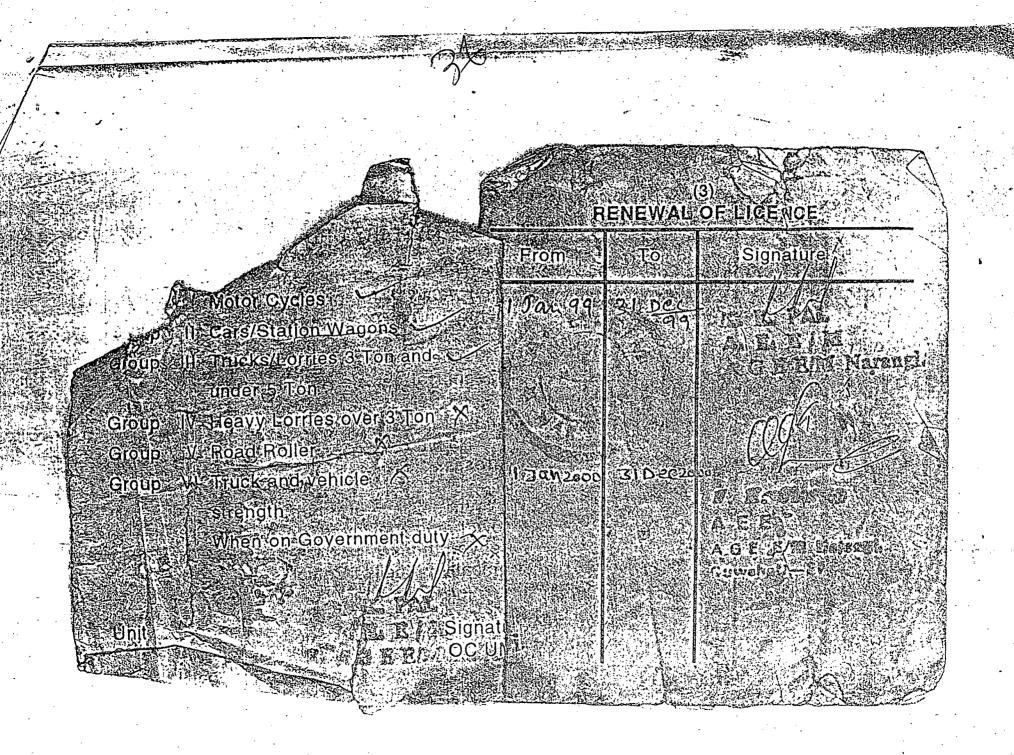
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Issued under the conditions of Appendix 2 of Mechnical Vehicle Regulations, India.

Name Rumeshwas Sharing

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Whose signature/thumb impression is given below being employed on Military Service is hereby authorised by the President of drive mechanically propelled Vehicles of :-

Signature/thumb impression

of the holder

(2)All Groups Group 1 Motor Cycles Gróup II Cars/Station Wagons III Trucks/Lorries 3 Ton and Group under 5 Ton Group IV Heavy Lorries over 3 Ton Road Roller Group Group VI Truck and vehicle strength . When on Government duty

Unit Stamp S. T. TANKE Signature

A R C - OC UNIT

A D S R/M Names

Townski - 27

From To Signature

Issam Schedule LXIII Form No. 11 X-10 (Revisad) (Revised vide letter No. PF33;78'55. dt 6.12.72)

GOVERNMENT OF ASSAM DEPARTMENT OF LABOUR

EMPLOYMENT EXCHANGE CATEGORY : SC/ST/Ex-S/PH/PY.

IDENTITY CARD

(Not an introduction Card for interview

	with Employers)
1.	Name Eskalar Ali
	Date of Birth /= 62-
3.	Date of Registration 10-1-92
4.	Registration No
	Qualifications
	N.C.O. Code No 786.60
7.	Occupation
8.	Prominent Identification Mark

(Signature of Applicant)

Dated Initials - New Renewal of the Rene / Due in wal Clerk (Month and Dated Initials of the Renewal Clerk

Next Renewal Due in Month and Year,

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Assam Schedule LXIII Form No. (A. M. (Revise b)	
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CATEGORY: SC/ST/Ex-S/PH/PY	
IDENTITY CARD	
(Not an Introduction card for interview	
1. Name M. Salem reddin Khan	
2. Date of Birth 3 - 2 - 62	1
3. Date of Registration [1-1-82	
4. Registration No 125162	
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COVERTMENT OF ASSAM DEPAREMENT OF LABOUH AND EMPLOYMENT DISTRICT EMPLOYMENT EXCHANGE

Home of the applicant

Date of B irth 23-8-63 23/4/28

Registration No. 2493198

Qualification,

F.C.D. Code No.

Panew your Registration

Renewal due in month

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Meett. Director of Employment, District plcyment Exchange

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Date & Common Oct 85.

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